THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Now, since there are no speakers, I put the motion moved by the Minister to vote. The question is:

"That the Bill to repeal the Two-Member Constituencies (Abolition) Act, 1961 and certain other enactments, as passed by the Lok Sabha, be taken into consideration."

7776 motion was adopted.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): We shall now take up clause-by-clause consideration of the Bill.

Clause 2 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI CHENNAMANENI VIDYA SAGAR RAO: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

## THE REGISTRATION AND OTHER RELATED LAWS (AMENDMENT) Bill, 2001

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF SHIPPING (SHRI ARUN JAITLEY): Sir, I beg to move:

"That the Bill further to amend the Registration Act, 1908, the Transfer of Property Act, 1882 and the Indian Stamp Act, 1899, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill has been considered, at length, by the Standing Committee. There are three-four different components of this Bill. The first is that it has been noticed at various levels, both by the Central Government and the State Governments, that a large number of property transactions relating to transfer of property are being conducted by such documents wherein, under agreements or in part performance of agreements, the possession of the property is handed over; and, across the country, barring a few States, the document does not require a registration. Because of the absence of the requirement of registration of those documents, it has been noticed that there is also a large scale evasion of stamp duty. Those documents become complete documents because the possessions are

protected. There has been a demand coming »om a large number of States that compulsory registration of these documents, across the cduntry, be provided for, and, therefore, this amendment seeks to provide for compulsory registration of all such agreements wherein part performance possession is sought to be granted.

There was a second provision that registration of property anywhere in the country could be done in the four Presidency towns. Some of the other States were feeling that this was leading to a loss of revenue, as far as those States were concerned. This was also leading to absence of knowledge about those property transactions with the Registrars in those States, because they were registered elsewhere, in the four Presidency towns. The suggestion was that this be done away with.

The third suggestion was, with which this Bill was introduced the fingerprint and the photograph of the person going in for the registration of document be there on the registered document itself. The Standing Committee felt that the fingerprint and the photograph of both, *i.e.*, the buyer and the seller, must be on the document itself. The Government has accepted these suggestions.

There is also an enabling provision in this Bill that all documents with the Registrar Offices can also be kept in computer floppies and disc etc., so that inspection will become easier, and record of those properties could be inspected throughout the country. Sir, the Bill found favour with the Standing Committee. This was an additional suggestion given by the Standing Committee which the Government has accepted. With these words, I request that this Bill be adopted.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): There is no Member to speak on this Bill. I will now put the motion to vote. The question is:

"That the Bill further to amend the Registration Act, 1908, the Transfer of Property Act, 1882 and the Indian Stamp Act, 1899, as passed by the Lok Sabha, be taken into consideration." 777e motion was adopted.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 12 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ARUN JAITLEY: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

SHRIMATI S.G. INDIRA (Tamil Nadu): Sir, I want to give one suggestion to the hon. Minister that, at present, at the time of registration, the witness puts his thumb impression. In this Bill, there should be a provision for affixing the photograph of the witness on the registration document.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): You may give your suggestion to the hon. Minister when you meet him.

## THE CENTRAL SALES TAX (AMENDMENT) BILL, 2001

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN): Sir, I move:

"That the Bill further to amend the Central Sales Tax Act, 1956, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to ttie Bill.

SHRI GINGEE N. RAMACHANDRAN: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

## THE MANIPUR APPROPRIATION (VOTE ON ACCOUNT) BILL. 2001

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Sir, I move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Manipur for the